

Central Administrative Tribunal  
Principal Bench: New Delhi

C.P. No. 627/2001 In  
O.A. No. 1561/2001

New Delhi this the 18th day of February, 2002

Hon'ble Mr. S.R. Adige, Vice-Chairman (A)  
Hon'ble Mr. Kuldip Singh, Member (J)

Shri V.P. Sharma  
S/o Shri O.P. Sharma  
R/o E-150, Sector-9,  
New Vijay Nagar,  
Ghaziabad.

(None Present)

-Applicant

Versus.

Shri Sewa Ram Sharma,  
Principal Secretary (Home)  
Delhi Secretariat,  
I.P. Estate, New Delhi.

(By Advocate: Mrs. Jasmine Ahmed)

-Respondent

ORDER (Oral)

Hon'ble Mr. S.R. Adige, VC(A)

Heard respondent's counsel on CP-627/2001 alleging contumacious non-compliance of the Tribunal's order dated 2.7.2001 in OA-1561/2001.

2. By that order, appellate authority had been directed to dispose of applicant's appeal expeditiously after affording him a reasonable opportunity of being heard within two months from the date of service of the order.

3. Mrs. Jasmine Ahmed, learned counsel has invited our attention to respondent's reply to the CP and also a copy of appellate authority's order dated 21.11.2001 (Annexure CR-R-2), whereby the case has been remanded to the Enquiry officer for making a de-novo enquiry and submitting a proper enquiry report. Under the



circumstances, Tribunal's order dated 2.7.2001 has been complied with, although with some delay, which should have been avoided.

4. In the light of the foregoing, C.P. is dropped.  
Notices are discharged.



Kuldip Singh

(Kuldip Singh)  
Member (J)



S.R. Adige

(S.R. Adige)  
Vice-Chairman (A)

cc.